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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 194/2017 With IA 260/2017 In IA 19/2016 In TP No. 122/397-398,58-59,235(2),237(b)/NCLT/AHM/2016 (New) CP No. 27/397-398, 58-59,235(2),237(b)/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Alliance Industries Ltd.

V/s.

Peoples International and Services Pvt. Ltd.

Section of the Companies Act: <u>Section 397-398, 58-59, 235(2), 237(b) of the Companies Act, 1956</u>

1. Hamesh c Naide Advocake Oy. Petitioner Way L. Kund & Voishnow Advorake Drg. Petitioner Way L. Manalporthy Shrot. Adv. Le. No. 2 Shift Le. N

<u>ORDER</u>

Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Kunal Vaishnav present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Original Respondent No. 1. Learned Advocate Mr. Amalpushp Shroti present for Original Respondent No. 2. Learned Advocate Mr. L.J. Golani present for Original Respondents.

Respondents in IA 194/2017 and IA 260/2017 shall file their reply, if any, within two weeks serving copy in advance to the other side.

List the matter for hearing 23.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of October, 2017.